

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 166/MP/2019**

**Coram:**

**Shri P.K. Pujari, Chairperson**

**Dr. M. K. Iyer, Member**

**Shri I.S. Jha, Member**

**Date of Order: 20.6.2019**

**In the matter of**

Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow interchange of power for testing including full load testing and trial run operation of Unit-I of Lara STPP (2X800 MW), beyond the period of six months from the date of first synchronization.

**And**

**In the matter of**

Seeking permission to allow interchange of infirm power for balance activities and declaration of commercial operation of Unit-I of Lara STPS (2X800 MW), beyond the extension period of six months from the date of its first synchronization, i.e., beyond 7.3.2018.

**And**

**In the matter of**

Seeking extension for the interchange of infirm power beyond the allowed extension period ending on 7.6.2019.

**And**

**In the matter of**

National Thermal Power Corporation,  
NTPC Bhawan, Core-7, Scope Complex,  
7, Institutional Area, Lodhi Road, New Delhi-110 003

**...Petitioner**

**Vs.**

1. Power System Operation Corporation Limited,  
B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi -110016



2. M.P Power Management Company Limited,  
Shakti Bhawan Vidyut Nagar,  
Rampur Jabalpur-110003

3. Chhattisgarh State Power Distribution Company Limited,  
P.O.-Sundernagar, Danganiya,  
Raipur-492013

4. Maharashtra State Electricity Distribution Company Limited,  
Prakashgad, Bandra (East),  
Mumbai-400051

5. Gujarat Urja Vikas Nigam Limited,  
Sardar Patel Vidyut Bhawan,  
Race Course, Vadodara,  
Gujarat-390007

6. Electricity Department,  
Government of Goa, Vidyut Bhawan,  
Panaji, Goa-403001

7. Electricity Department,  
Administration of Daman and Diu,  
Daman-396210

8. Electricity Department,  
Administration of Dadra and Nagar Haveli,  
Silvasa-396 230

... Respondents

**Parties present :-**

**For Petitioner** : Shri Nishant Gupta, NTPC  
Shri Shyam Kumar, NTPC  
Shri Parimal Piyush, NTPC

**For Respondents** : Shri Gajendra Singh Vasava, Advocate, POSOCO  
Shri Alok Kumar Mishra, Advocate, POSOCO

**ORDER**

The Petitioner, NTPC, has filed the present Petition for seeking permission of the Commission for injection of infirm power into the grid including drawal of startup power upto 7.9.2019 or till declaration of commercial operation of Unit-I of 1600 MW (2x800 MW) Lara Super Thermal Power Project (hereinafter referred to as the 'Project') at



Raigarh district in the State of Madhya Pradesh in terms of clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State transmission and related matters) Regulations, 2009 (hereinafter referred to as the "2009 Connectivity Regulations") as amended from time to time.

2. The Petitioner has submitted that Lara STPP consists of two units of 800 MW each. Unit-I was synchronized with grid on 9.9.2017. The Commission vide order dated 22.3.2019 in Petition No. 59/MP/2019 had allowed injection of infirm power into the grid for commissioning tests including full load test of Unit-I upto 7.6.2019 or actual date of commercial operation, whichever is earlier. The Petitioner has submitted that COD of Unit-I could not be achieved before 7.6.2019 due to the following reasons:-

(a) Completion of temporary railway link from Kotarliya station to NTPC Lara STPP:- The railway link is likely to be completed by 30.6.2019 with modifications in signalling system of Kotarliya station by SECR subject to clearance by the Commissioner, Railway Safety (CRS). However, stabilization of rake movement initially may take around 2 months beyond June, 2019.

(b) Delay in work of transmission line for make-up water pump house:- The villagers of Pussore and Dabra teshsil are obstructing the construction activities of balance work. NTPC approached the District Administration for facilitating availability of front so that the construction of 66 KV transmission line may be completed. Tower erection, stringing and charging of switchyard at Pump house end is likely to be completed within 2 to 3 months.



3. The Petitioner has submitted that it is seeking extension of time for Unit-I of Lara STPP for injection of infirm power into the grid, for *bona-fide* reasons for completion of the balance works and not for the purpose of trading of infirm power or otherwise to derive any undue advantage out of it.

4. During the course of hearing, the representative of the Petitioner reiterated the submissions made in the Petition and requested to allow the Petitioner for injection of infirm power with the grid for completion of works required for trial operation of Unit-I upto 7.9.2019.

5. We have considered the submission of the Petitioner. The fourth proviso to Regulation 8 (7) of the 2009 Connectivity Regulations, as amended from time to time, provides as under:-

“Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:-

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view.”

6. The Petitioner has submitted that it is seeking extension of time for bonafide reasons for completion of balance works. The Petitioner has submitted that due to various reasons, namely delay in completion of temporary railway link and in transmission line for make-up water pump house, it could not complete testing including full load testing of Unit-I upto 7.6.2019. Taking into consideration the difficulties projected by the Petitioner, we allow injection of infirm power into the grid for commissioning tests including full load test of Unit-I upto 7.9.2019 or actual date of



commercial operation, whichever is earlier. It is clarified that the extension of time as allowed in this order shall not automatically entitle the Petitioner for IDC and IEDC for delay in declaration of COD which shall be considered on merit at the time of determination of tariff of the unit/generating station.

7. With the above, the Petition No. 166/MP/2019 is disposed of.

sd/-  
**(I.S. Jha)**  
**Member**

sd/-  
**(Dr. M. K Iyer)**  
**Member**

sd/-  
**(P.K. Pujari)**  
**Chairperson**

